

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
CP/188/58(3)/ND/2022
IA/69/2023, IA/72/2024

IN THE MATTER OF:

Mr. Anuj Sahni

...APPLICANT

Vs.

M/s. Produt Exports Pvt. Ltd.

...RESPONDENT

Section

U/s 58(3) of Comp. Act, 2013

Order delivered on 04.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Sajeve Deora for Mr. Auj Sahni. Mr. Gaurav Bahl, Advocate

For the Respondent

:PCS Ambarish Chaterjee for Mr. Abhimanyu Sahni, R-2. Ms. Archana Lakhota, Adv. and Mr. Bikram Bhattacharya, Adv. For Respondent No.1

ORDER

IA/72/2024

Ld. Counsel on behalf of the Applicant is present and sought time to file rejoinder to the reply filed by the Non-Applicant. Time prayed is granted. List on **29.08.2024**.

IA/69/2023

Pleadings are complete. List the present application for arguments on **29.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)